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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

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NOTIFICATION
(INCOME-TAX)

No. 6116 (F.NO.197/7/84-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Bhai Vir Singh Sahitya Sadan, New Delhi" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

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(R. K. TEWARI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of Indis Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Hony. Genl. Secretary, Bhai Vir Singh Sahitya Sadan, Bhai Vir Singh Marg, New Delhi-110001.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with ref. to his letter D.O.No.CIT/D-VI/TE(409)/74/295, dated 5.7.84.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of U&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Atma Ram
(ATMA RAM)
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